



THE 2nd NUALS - CCI

ANTITRUST MOOT COURT COMPETITION, 2026

BROCHURE



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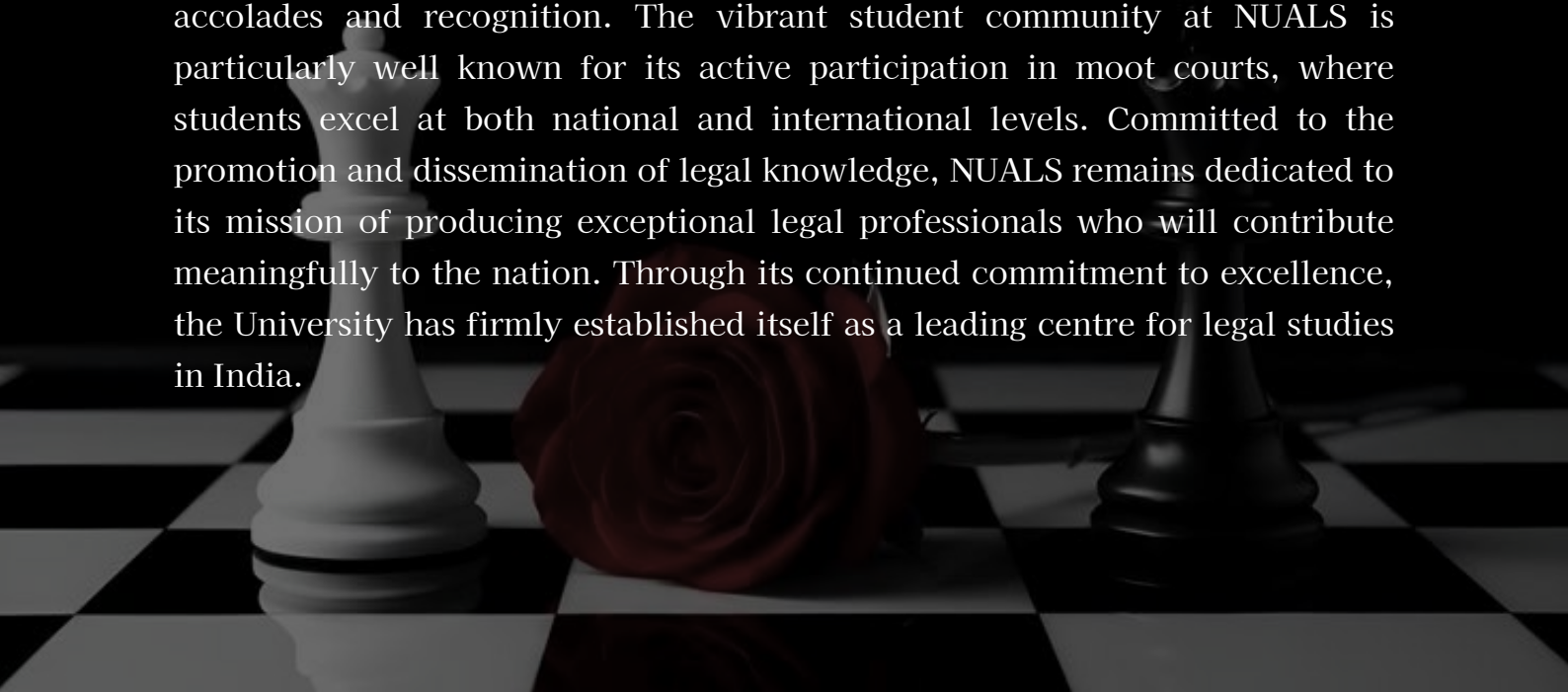
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ABOUT NUALS

The National University of Advanced Legal Studies (NUALS), located in Kochi, Kerala, is a distinguished institution for legal education in India. Established in 2005 by the Kerala State Legislature, NUALS has quickly gained recognition for its innovative curriculum that effectively combines traditional legal doctrines with contemporary global challenges. Over the years, the University has received numerous national and international accolades, firmly establishing itself as one of the premier law schools in the country. Its esteemed faculty, comprising eminent legal scholars and experienced practitioners, are dedicated to mentoring students and shaping them into accomplished legal professionals. NUALS has a state-of-the-art campus equipped with modern infrastructure that is designed to provide a dynamic and enriching learning experience. The University places strong emphasis on a global outlook, promoting international collaborations that enhance students' academic exposure and prepare them for the demands of an increasingly globalized legal profession. A significant focus on extracurricular activities and holistic development ensures that NUALS graduates are not only proficient legal professionals but also well-rounded individuals prepared to take on leadership roles in society. Each year, several teams from NUALS participate in prestigious national and international moot court competitions, consistently progressing to global stages and earning accolades and recognition. The vibrant student community at NUALS is particularly well known for its active participation in moot courts, where students excel at both national and international levels. Committed to the promotion and dissemination of legal knowledge, NUALS remains dedicated to its mission of producing exceptional legal professionals who will contribute meaningfully to the nation. Through its continued commitment to excellence, the University has firmly established itself as a leading centre for legal studies in India.



ABOUT CCI

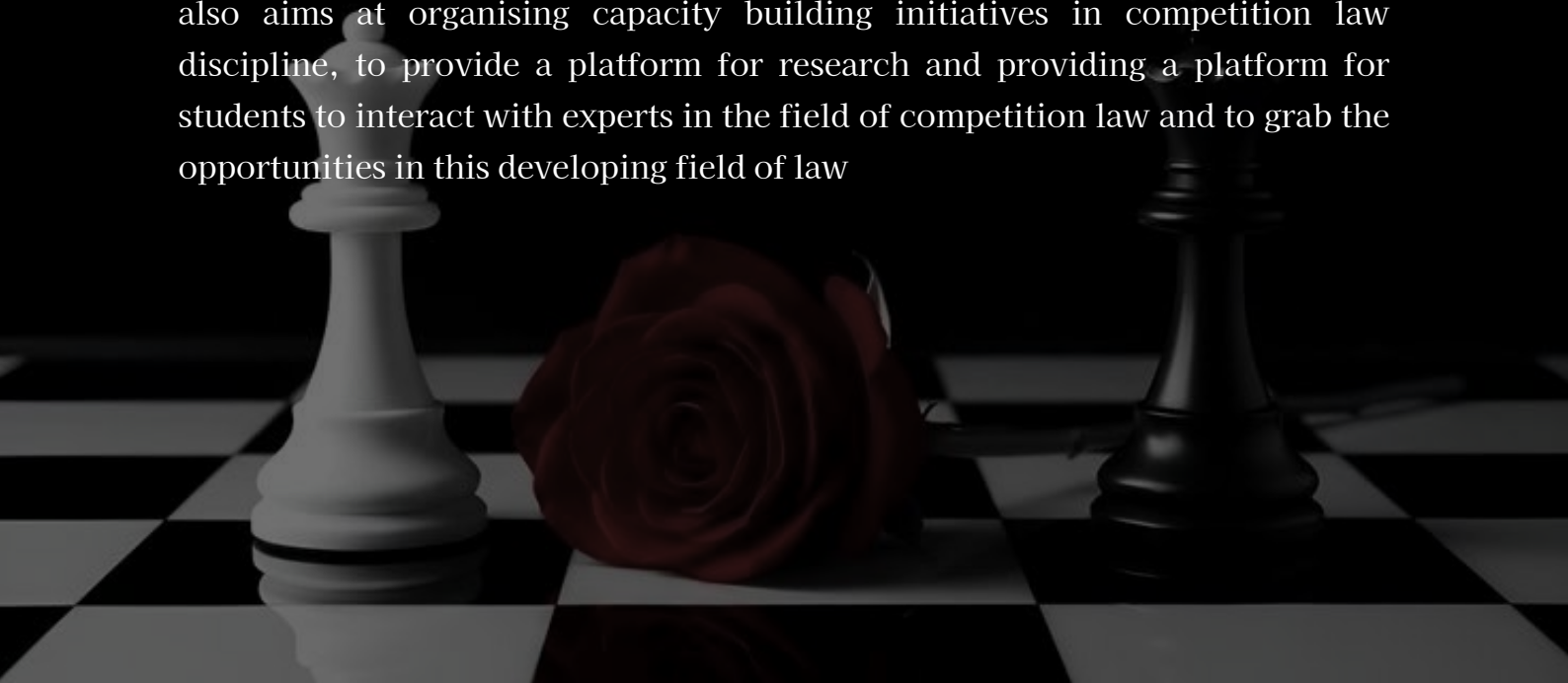
The Competition Commission of India (CCI) is the statutory body entrusted with the responsibility of safeguarding competition and regulating market practices in India. It was constituted under the Competition Act, 2002, with the broader objective of creating an economic environment where businesses can compete freely and consumers can benefit from competitive markets. Comprising a Chairperson and 2–6 members appointed by the government, the CCI seeks to curb practices that undermine competition, protect consumer interests, and uphold the freedom of trade across the country. The Commission plays an important role in ensuring that commercial entities operate within a framework that promotes fairness, efficiency, and healthy competition. The CCI deals with a wide range of competition-related issues arising in different sectors of the economy. The CCI examines and addresses practices such as cartels, abuse of dominant position, and collusive tendering that have the potential to distort market competition. It further scrutinizes mergers, acquisitions, and other combinations that may have an appreciable adverse effect on competition. Through its regulatory, investigative, and advocacy functions, the CCI promotes market efficiency, innovation, fair pricing, and consumer welfare. It also advises government and regulatory authorities on competition-related policies and conducts research to address emerging challenges, particularly in digital and rapidly developing markets. By ensuring a level playing field for businesses, the CCI encourages healthy competition and improves the quality and availability of goods and services. Its efforts help prevent market dominance and unfair business practices while supporting sustainable economic growth. Thus, the CCI plays a vital role in maintaining competitive and efficient markets and strengthening the overall Indian economy.



ABOUT CCLP

Competition policy is a critical component of any overall economic policy framework of every country. Competition Policy is intended to promote efficiency and to maximize consumer as well as social welfare. To strengthen the forces of competition in the market, both competition law and competition policy are required. It promotes creation of a business environment with efficient resource allocation and wherein abuse of market power is eliminated. With the liberalisation policy of 1991 the concept of ensuring healthy competition has become all the more important. The Parliament has towards this end brought the Competition Act, 2002. Mindful of this robust development, the National University of Advanced Legal Studies, Kochi, has recognised the necessity of a Centre for Competition Law and Policy to support the initiatives for ensuring competition in the market as well as for the regulation of distortion of competition in the market by way of research, surveys and propagating knowledge among different stakeholders.

The primary vision of the Centre is to encourage study and research in competition law and policy. It is going to focus on disseminating ideas and promoting research through a large network of competition professionals such as regulators, academicians, practitioners, industry experts and students. It also aims at organising capacity building initiatives in competition law discipline, to provide a platform for research and providing a platform for students to interact with experts in the field of competition law and to grab the opportunities in this developing field of law



TIMELINE

4th September 2026
Release of Moot Proposition
&
Commencement of Registration

15th September 2026
Last date for seeking Clarification

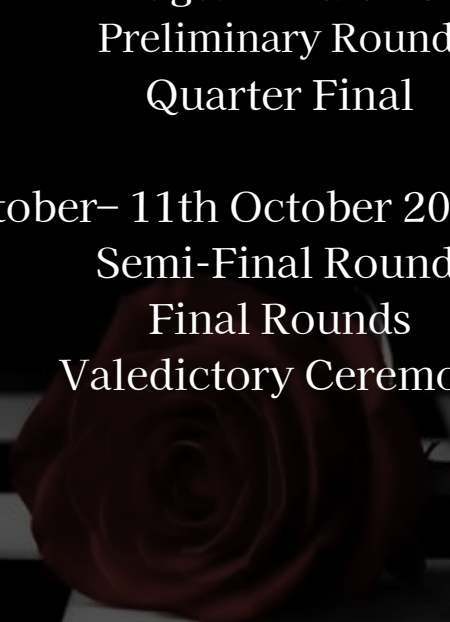
17th September 2026
Release of Clarification

20th September 2026
Last date for Registration

25th September 2026
Memorial Submission deadline

3rd October- 4th October 2026 (ONLINE)
Inaugural Ceremony
Preliminary Rounds
Quarter Final

10th October– 11th October 2026 (OFFLINE)
Semi-Final Rounds
Final Rounds
Valedictory Ceremony



REGISTRATION

REGISTRATION FORM

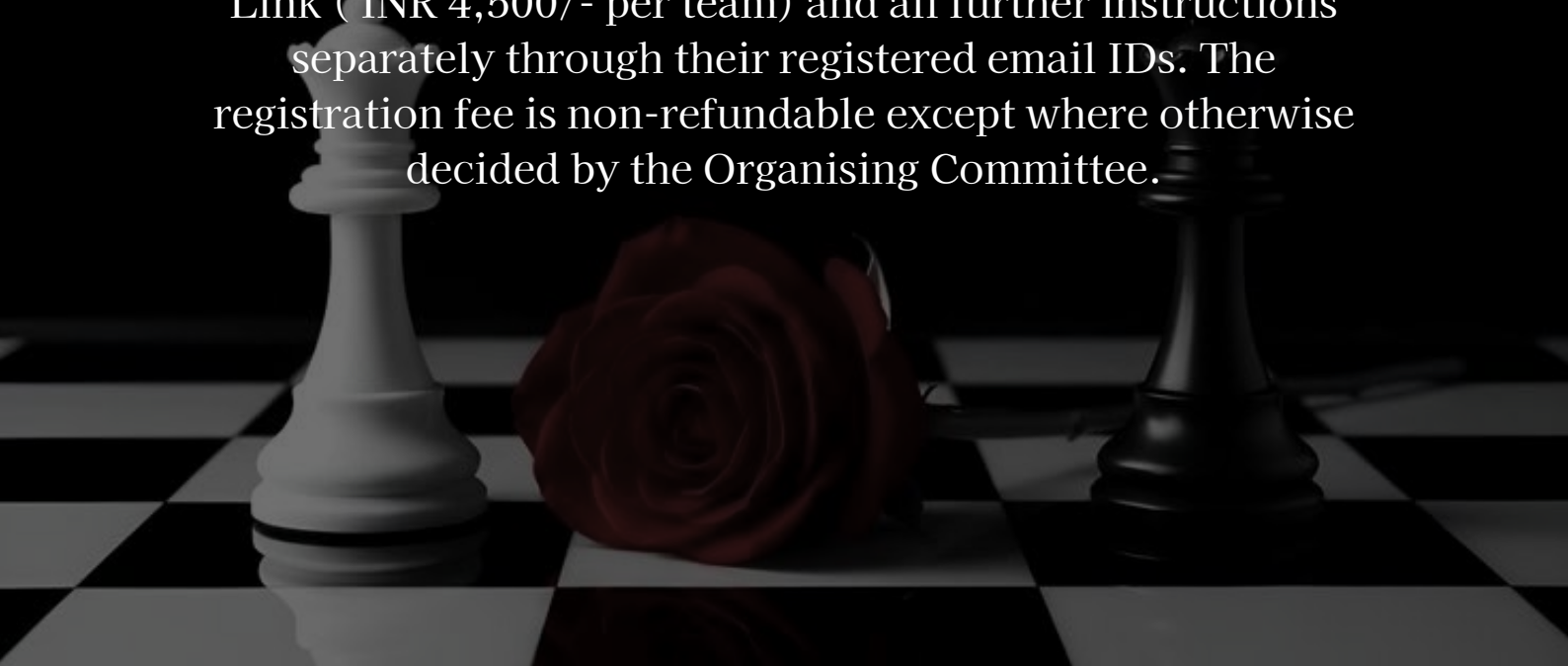
Visit the link below to complete the registration process

<https://forms.gle/zZeRDyHpRwCD49uu7>

REGISTRATION FEE (Stage I)

INR 2500/- per team. (inclusive of tax)

Registration will be considered complete only upon submission of the Registration Form and payment of the Registration Fee. Teams qualifying for the Semi- Final Rounds will receive the Stage II Registration Link, Payment Link (INR 4,500/- per team) and all further instructions separately through their registered email IDs. The registration fee is non-refundable except where otherwise decided by the Organising Committee.



AWARDS & PRIZES

WINNERS – A cash prize of Rs 40,000/-

RUNNERS-UP - A cash prize of 20,000/-

THIRD POSITION – A cash prize of 10,000/-

FOURTH POSITION – A cash prize of 10,000/-

BEST MEMORIAL – A cash prize of 10,000/-

BEST SPEAKER - A cash prize of 10,000/-



CONTACT US

Patron

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